

O.A. 446/01

Order dated 22.11.2002

Heard Shri P.Jena, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel for the Respondents. The grievance of the applicant caused out of issue of Annexure-1 and Annexure-2 by the Respondents are met by the order that I have passed in O.A.626/2001, by referring both the matters to the Estate Officer for adjudication.

In view of the aforesaid, this O.A. is finally disposed of in full. No costs.

  
VICE-CHAIRMAN 22/11